## GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

#### **LOK SABHA**

#### **STARRED QUESTION No. \*256**

#### **TO BE ANSWERED ON DECEMBER 16, 2015**

#### LAND POOLING POLICY

No. \*256 DR. C. GOPALAKRISHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether regulations for operationalization of the land pooling policy have been notified by the Union Government;
- (b) if so, the details thereof and if not, the reasons therefor along with the time by which it is likely to be notified;
- (c) whether some of the housing societies have started/announced construction projects; and
- (d) if so, the names of such societies along with the action taken/being taken against them?

#### **ANSWER**

# THE MINISTER OF URBAN DEVELOPMENT (SHRI M.VENKAIAH NAIDU)

(a) to (d): A statement is laid on the Table of the House.

### STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.256 FOR 16.12.2015 REGARDING LAND POOLING POLICY

- (a): No, Madam.
- (b): The regulations for operationalization of the land pooling policy in Delhi were approved by the Ministry on 26.05.2015. Delhi Development Authority (DDA) has informed that these regulations will be notified under Section 57 of Delhi Development Act, 1957 after incorporating the changes in Master Plan for Delhi-2021 in accordance with the conditions stated in the Ministry's approval.
- (c) and (d): DDA has informed that there are newspaper items mentioning that developers/ cooperative societies are registering/ taking booking for flats/ plots in areas proposed for land pooling in Delhi. However, DDA has not granted approval/ concurrence to any such society/ developer. Further, DDA has cautioned the general public through a series of public notices in leading newspapers in English and Hindi and also on their website not to get tempted by such attractive offers/ schemes for housing under Land Pooling Policy, as the same has not been operationalized as yet.

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